

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 178 of 1987

Versus

Union of India and another Respondents

Hon'ble Mr. Maharajdin, Member (Judicial)

Hon'ble Mr. V.K. Seth, Member (Administrative)

(Hon'ble Mr. Mahārajdīn, Member (J))

The applicant moved this application under section 19 of the administrative tribunals Act, 1985 seeking the reliefs to quash the impugned order dated 27.1.1987 (Annexure-12). The applicant was given notice dated 30.3.1984 under rule 16 of the Central Services (Classification Control and Appeal) Rules, 1965 alongwith the statement of charges (Annexure-1). The enquiry was held against the applicant and he was removed from the service vide order dated 8.9.1984.

2. The applicant preferred an appeal against the order of removal. The appeal was allowed and the order of removal was quashed. The applicant was, however, served with a notice dated 27.1.1987 to show cause as to why he should not be compulsorily retired. The applicant without filing any reply has come ^{up} before this tribunal for redressal. The order of compulsory retirement has not been passed so far. Only show cause notice was issued to him, which was not replied by the applicant. Thus, the case is premature and liable to be dismissed.

3. The case being premature is hereby dismissed with no order as to costs.

Member (A)

Member (J)

Lucknow Dated: 27.5.1993

(RKA)